

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 75497 of 2015

(Arising out of Order-in-Appeal No. 115/RAN/2014 dated 20.02.2015 passed by Commissioner of Central Excise & Service Tax, Ranchi.)

M/s Utility Power Tech Limited,

(NTPC Site, Ujjawal Enclave. Pugmil Road, Hazaribagh-825301 (Jharkhand)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,

C. R. Building, 5A, Main Road, Ranchi-834001.

...Respondent

..

APPEARANCE :

Shri Jitendra Ranka, A. R. for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No...75715/2024

DATE OF HEARING : 18.04.2024

DATE OF DECISION : 18.04.2024

PER BENCH :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

**(R. Muralidhar)
Member (Judicial)**

**(Rajeev Tandon)
Member (Technical)**

T.K.